

T.S. Case No. 46/2017

Present: S.J Deb

Munsiff No.1, Dibrugarh

Dated 22.12.2021

Both sides are represented.

Today, both the parties filed one joint petition being No. 3243/21 under Order XXIII Rule 1 of CPC.

The plaintiff/ petitioner instituted this case against the defendant for a decree of right, title and interest and for permanent injunction and recovery of khas possession.

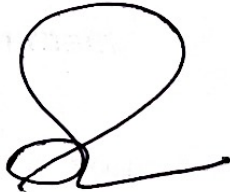
The parties vide the aforesaid petition submitted that they does not want proceed with the case any more as the matter is amicably settled between them.

Heard both the sides.

Considering the submissions made by the both the parties this Court has no objection in granting the prayer of the parties to withdraw the suit, hence, the prayer is allowed.

The petition No.3243/2021 is allowed and disposed of accordingly.

The instant case being T.S No.46/2017 is disposed of on withdrawal.



Munsiff No. 1
Dibrugarh